

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2639/2001

This the 22nd day of October, 2002

(12)

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Rajender Prasad,
S/o Shri D.D. Gaur
R/o H.No. B.30, Chhatar Pur,
Ambedkar Colony, New Delhi.
2. Desh Raj, S/o Shri Ram Ratan,
R/o H.No.212, Village Zonepur
New Delhi.
3. Mehender Singh, S/o Shri Bhajan Lal,
R/o Village Jonapur,
New Delhi.
4. Babu Raj, S/o Shri Ram Kishan,
R/o Village Nangal Dairy
Near Choudhary Dharam Kata
New Delhi.
5. Satender Kumar, S/o Sh. Sankar Lal,
R/o Chhattar Pur, Mehrauli
New Delhi.
6. Ashok Kumar, S/o Sh. Kamal Singh
R/o F-339, Lado Sarai
New Delhi.
7. Om Prakash, S/o Sh. Ratan Singh,
R/o Fathai Pur Dairy,
Mehrauli, New Delhi.
8. Chendresh Kumar, S/o Shri Late Bhudayal Singh
R/o H.No.147, Ward No.9
Kishan Ganj, Mehrauli
New Delhi.
9. Charan Dass, S/o Badul Ram,
R/o R-701, Jawala Puri,
No. 5, Nangloi Dehi
New Delhi.

...Applicants.

(By Advocate: Sh. U.Srivastava)

Versus

Govt. of NCT Delhi, through

1. The Chief Secretary
Govt. of NCT Delhi 5 Sham Nath Marg,
New Delhi.
2. The Commandant General
Home Guard & Civil Defence
CTI Building, Raja Garden
New Delhi.



(B)

3. The Commandant
 Delhi Home Guards, CTI Building
 Raja Garden, New Delhi.

...Respondents.

(By Advocate: Sh. Vijay Pandita)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Both the counsel agree that Hon'ble High Court has decided the issue in Rajesh Mishra's case that the Tribunal has no jurisdiction in the matter of Home Guard volunteers. Accordingly, OA is dismissed. Applicant may pursue appropriate remedy before appropriate forum.



(KULDIP SINGH)
 Member (J)

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